Annexure-7

Name of the corporate debtor: Katerra India Private Limited; Date of commencement of CIRP: 8th September, 2023; List of creditors as on: 3rd April, 2024

List of operational creditors (Government dues)

(Amount in ₹) **Details of Claimant** Details of claim received Details of claim admitted Amount of Amount of any mutual SI. Amount of claim Amount of claim contingent dues, that Remarks, if any Whether % of voting Amount No. under verification not admitted Amount of Amount covered Department Date of receipt Amount claimed Nature of claim covered by share in CoC. may be set Government related claim admitted by guarantee off security interest if applicable party? M/s. Employees' State Insurance Corporation 490,790.00 ESI payment 17,282,733.00 16,791,943.00 13-Nov-23 No Sub-Regional Office, Bangalore North (Peenya) Assistant Commissioner(CT), Krishnagiri-I 2 04-Dec-23 363,812,865.00 9,722,799.00 GST No 354,090,066.00 Assessment Circle M/s. Employees' State Insurance Corporation 123,008.00 123,008.00 ESI Contribution 16-Jan-24 No Sub-Regional Office, Bangalore North (Peenya) Assistant Commissioner Of Commercial Taxes. GST, Interest & 14-Feb-24 29,034,896.00 29,034,896.00 No LGSTO-015. DGSTO-04. Bengaluru-560047 Penal charge Employees' Provident Fund Organisation, 22-Mar-24 16,801,108.00 9,954,714.00 PF Dues No 6.846.394.00 District Office, Krishnagiri The order has been issued by the department. However, the claim against the said order has Asst. Commissioner of Commercial Taxes. IGST, Interest & been disputed by the company management. 80.753.119.00 1.00 80.753.119.00 LGSTO-017, DGSTO-04, Koramangala, 01-Apr-24 No Penal charge Given the ambiguity, the claim has been Bengaluru-560047 considered as 'Contingent Claim' with a notional addmittance of Rs 1/-. The order has been issued by the department. However, the claim against the said order has Asst. Commissioner of Commercial Taxes, SGST & CGST, been disputed by the company management. LGSTO-017, DGSTO-04, Koramangala, 01-Apr-24 1,175,890.00 1.00 Interest & Penal No 1,175,890.00 Given the ambiguity, the claim has been Bengaluru-560047 charge considered as 'Contingent Claim' with a notional addmittance of Rs 1/-. Total 508,983,619.00 49,326,209.00 81,929,009.00 377,728,403.00